

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5770/2025

[Arising out of impugned final judgment and order dated 12-12-2022 in CRA No. 5669/2018 passed by the High Court of Judicature at Allahabad]

NASIR @GUDDU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 87375/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 118144/2025 - EXEMPTION FROM FILING O.T.
IA No. 87376/2025 - EXEMPTION FROM FILING O.T.
IA No. 118141/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K. VINOD CHANDRAN
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) :

Dr. Vijendra Singh, AOR
Mr. Divyesh Pratap Singh, Adv.
Mr. Harshit Gupta, Adv.
Mr. Kumar Abhinandan, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

List after two weeks.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR